

ITEM NO.31

COURT NO.4

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 11311/2013

(From the judgement and order dated 29/10/2012 in ITA No.252/2011, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

C.I.T VARANASI

Petitioner(s)

VERSUS

SCL.OF ADVANCED MGT.STUDIES

Respondent(s)

With I.A. 1 (for c/delay in filing SLP)

Date: 05/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mr. Rajiv Dutta, Sr. Adv.
Mr. Rahul Kaushik, Adv.
Mr. S. Wasim A. Qadri, Adv.
Mrs Anil Katiyar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

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